

**THE TAMIL NADU MINISTERS AND PRESIDING OFFICERS OF  
LEGISLATURE (FURNISHING AND MAINTENANCE OF  
GOVERNMENT HOUSES AND PROVISION OF AMENITIES)  
RULES, 1977.**

In exercise of the powers conferred by sub-section (1) of section 14, read with sub-section (1) of section 6-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:—

**RULES**

**1. Short title, application and commencement.**—(1) These rules may be called Tamil Nadu Ministers and Presiding Officers of Legislature (Furnishing and Maintenance of Government Houses and Provision of Amenities) Rules, 1977.

<sup>1</sup>(2) They shall apply to the furnishing and maintenance of and to the provision of amenities at any house occupied by any Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition, the Parliamentary Secretary or the Chief Government Whip such houses having been provided by the State Government free of rent.

<sup>1</sup>(3) There shall be allowed a grace time of two months to vacate the house after demitting office and a fair rent of two hundred and fifty rupees per mensem shall be collected during the grace period of two months and on the expiry of grace period in addition to the recovery of fair rent there shall be compulsion to vacate the house.

(4) They shall be deemed to have come into force on the 1st November 1967.

**2. <sup>2</sup>Definition.**—In these rules—

(a) Omitted.

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<sup>1</sup> Vide G.O.Ms. No.1568, Public (Establishment-I), dated 12th August, 1981.

<sup>2</sup> Vide G.O.Ms. No.4, Public (Legislature Wing), dated 2nd January, 1989 (W.e.f. 2nd January, 1989).

(b) 'Act' means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(c) 'Chief Government Whip' means the Chief Government Whip in the Legislative Assembly;

<sup>1</sup>(d) Omitted;

(e) <sup>3</sup>'Deputy Speaker' means the Deputy Speaker of the Legislative Assembly;

(ee) <sup>2</sup>'Electrical appliances' includes fan, refrigerator, hot water boiler, TV and motor;

(f) 'House' means a house mentioned in sub-rule (2) of rule 1;

(g) 'Leader of the Opposition' means the Leader of the opposition in the Legislative Assembly;

(h) 'Minister' includes the Chief Minister;

(i) 'Parliamentary Secretary' means the Parliamentary Secretary to the Minister;

(j) 'Speaker' means the Speaker of the Legislative Assembly;

(k) 'Term of office' means the period during which a person holds office as such and it shall continue till the end of five years after the general election expires, unless he ceases to hold that post earlier.

<sup>3</sup>**3.** *Structural alterations and additions to houses.*—Such structural alterations and additions to houses as are required to be made in any house for the accommodation and convenience of sentries, visitors and personal staff, or as are necessitated by the

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<sup>1</sup> Vide G.O. Ms. No. 1433, Public (Legislature Wing), dated 28th August, 1989 (W.e.f. 11th February, 1989).

<sup>2</sup> Vide G.O. Ms. No. 1266, Public (Establishment-I and Legislature), dated 26th July, 1990 (W.e.f. 1st November, 1986).

<sup>3</sup> Vide G.O. Ms. No. 961, Public (Establishment-I), dated 18th June 1983.

posting of sentries and personal staff, shall subject to the approval of the State Government, be carried out at the cost of the State Government.

**4. Electrical fittings.**—(1) Any extension of electrical amenities, including increase in number of fans required by the Minister, the Speaker or the Chairman, as the case may be, shall, subject to the approval of the State Government be provided at the cost of the State Government.

<sup>1</sup>(2) The life of fan, refrigerator, hot water boiler, television and motor shall be ten years and of other electrical appliances shall be seven years from the date of purchase.

**5. Furniture and fittings.**—(1) Furniture and fittings shall subject to the approval of the State Government, be provided to the houses during the tenure of office of the Minister or the Speaker, as the case may be and maintained at the cost of the State Government.

<sup>1</sup>(2) The life of the furniture and furnishings shall, from the date of their purchase, be as follows:—

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|---|--------------------------|
| (i) Furniture—  |                          |
| (a) Wooden furniture  | .....10 years            |
| (b) Steel or Aluminium furniture  | .....15 years            |
| (ii) Furnishings—   |                          |
| (a) Sofa, Pillow and matterss covers  | ....2 years              |
| (b) Bed sheets and Bed spreads  | ....3 years              |
| (c) Curtain, Carpets, Mats, Mattress, Pillows, Woollen and Linen furnishings and Mosquito nets. | .....3 years & 6 months. |

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<sup>1</sup> Vide G.O. Ms. No. 1266, Public (Establishment-I and Legislature ), dated 26th July 1990 (W.e.f. 1st November 1986).

<sup>1</sup>**6. Refrigerator and hot water boiler.**—One refrigerator and two electric hot water boilers may be provided to the house during the <sup>2</sup>term of office of the Minister, the Speaker, <sup>3</sup>the Deputy Speaker, the Leader of Opposition, the Parliamentary Secretary or the Chief Government Whip as the case may be and maintained at the cost of the State Government:

Provided that if the house has a separate guest wing, an additional electric hot water boiler may be provided at the cost of State Government.

<sup>4</sup>**6.A. Television.**—(1) Colour Television set shall be provided to the house during <sup>2</sup>the term of office of the Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition, as the case may be, at the cost of the State Government, if he does not own one at his cost.

(2) Black and White Television set shall be provided to the house during <sup>2</sup>the term of office of the Chief Government Whip, the Parliamentary Secretary as the case may be, at the cost of the State Government if he does not own one at his cost.

<sup>1</sup>**7. Telephones.**—Telephone facilities shall be provided to the house during the <sup>2</sup>term of office of Minister, the Speaker, the Deputy Speaker, <sup>3</sup>the Parliamentary Secretary, Leader of Opposition or the Chief Government Whip, as the case may be, at the cost of the State Government. Telephone charges shall also be borne by the State Government.

**8. Water charges.**—The water charges payable to the Municipal Corporation of Chennai and the pumping charges shall be borne by the State Government.

**9. Electricity consumption charges.**—The electricity consumption charges shall be borne by the State Government.

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<sup>1</sup> Vide G.O. Ms. No. 1568, Public (Establishment-I), dated 12th August, 1981.

<sup>2</sup> Vide G.O. Ms. No. 4, Public (Legislature Wing), dated 2nd January, 1989 (W.e.f. 2nd January, 1989).

<sup>3</sup> Vide G.O. Ms. No. 1266, Public (Establishment-I and Legislature), dated 26th July 1990 (W.e.f. 1st November 1986).

<sup>4</sup> Vide G.O. Ms. No. 1601, Public (Establishment-I and Legislature), dated 26th July 1990 (W.e.f. 1st November 1986).

**10. Provision of electric bulbs.**—The house shall be provided with electric bulbs and fused bulbs shall be replaced, at the cost of the State Government.

**11. Maintenance of buildings.**—The house shall be maintained at the cost of the State Government.

<sup>1</sup>**12. Up-Keep of house.**—The house shall be provided with one sweeper one mazdoor and one gardener at the cost of the State Government and, appointment to these posts shall be made by the Minister or the Speaker as the case may be at his own accord;

Provided that in the case of the house provided to the Deputy Speaker, <sup>2</sup> the Parliamentary Secretary, the Leader of opposition of the Chief Government Whip, one sweeper and one mazdoor shall be provided at the cost of the State Government and appointment to these posts shall be made by the Deputy Speaker <sup>1</sup> the Parliamentary Secretary, the Leader of opposition or the Chief Government Whip, as the case may be, at his own accord.

**13. Maintenance of garden.**—The garden inside the compound of the house shall be maintained by the State Government.

**14. Prior approval to incur expenditure.**—On or after the publication of these rules in the *Tamil Nadu Government Gazette*, no expenditure exceeding Rs.10,000 (Rupees Ten thousand only) per annum, shall be incurred under these rules for furnishing and maintenance of or provision of the amenities in a house, except with the prior approval of the State Government.

**15. Usufructs.**—The occupants shall be entitled to enjoy the usufructs of the trees and other produce in the compound of the house, during the period of their occupation.

**16. Inventory of furniture, fitting and electrical appliances.**—An inventory of furniture, fittings and electrical appliances provided at the house of the Minister, the Speaker, <sup>1</sup> the Deputy Speaker, the Leader of the Opposition, the Parliamentary Secretary

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<sup>1</sup> Vide G.O. Ms. No. 1568, Public (Establishment-I), dated 12th August, 1981.

<sup>2</sup> Vide G.O. Ms. No. 1266, Public (Establishment-I and Legislature), dated 26th July 1990 (W.e.f. 1st November 1986).

or the Chief Government Whip, as the case may be, shall be prepared and verified periodically by the Chief Engineer (Buildings), Public Works Department in accordance with the instructions issued by the State Government.

<sup>1</sup>**17.** *Receipt of acknowledgement.*—An acknowledgement shall be obtained from the Senior Personal Assistant to <sup>2</sup>the Minister or the Speaker as the case may be and the Personal Assistant to the Deputy Speaker, <sup>2</sup>the Leader of Opposition, the Parliamentary Secretary or the Chief Government Whip, as the case may be, for furniture, fittings and electrical appliances provided at the house by the Chief Engineer (Buildings), Public Works Department. The Senior Personal Assistant or the Personal Assistant, as the case may be, shall be responsible for the upkeep of all the furniture, fittings and electrical appliances which are provided at the house:

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<sup>1</sup> Vide G.O. Ms. No. 1266, Public (Establishment-I and Legislature), dated 26th July 1990 (W.e.f. 1st November 1986)

<sup>2</sup> Vide G.O. Ms. No. 1568, Public (Establishment-I), dated 12th August, 1981.